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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**+ **ITA 937/2005**

COMMISSIONER OF INCOME TAX DEL Appellant
Through **Ms.Prem Lata Bansal, Sr.Standing**
Counsel

versus

MOUNT EVEREST MINERAL WATER LTD. Respondent
Through **Mr.M.S.Syali, Sr.Advocate with Mr.**
Saubhagya Aggarwal and Mr.Aseem
Mowar, Advocates

CORAM:**HON'BLE MR. JUSTICE VIKRAMAJIT SEN****HON'BLE DR. JUSTICE S. MURALIDHAR****ORDER**

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06.12.2006

Learned counsel for the Respondent states on instructions that the Respondent concedes that the interest income may be taxed as income from other sources since the expenditure corresponding to this income, in terms of Section 57 (iii) of the Income Tax Act, 1961, has been allowed.

The appeal is allowed accordingly.


VIKRAMAJIT SEN, J


S. MURALIDHAR, J

DECEMBER 06, 2006

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